

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1971 of 2020

| | |
|-----------------------|---------------------------|
| 1. Bhuneshwar Marandi | |
| 2. Sahdeo Marandi | |
| 3. Sarju Manjhi | |
| 4. Atwari Manjhi | Petitioners |

Versus

| | |
|------------------------|------------------------------|
| The State of Jharkhand | Opposite Party |
|------------------------|------------------------------|

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

| | |
|---------------------|---------------------------------|
| For the Petitioners | : Mr. Lalan Kr. Singh, Advocate |
| For the State | : Mr. Ram Prakash Singh, A.P.P. |

03/07.07.2020 Heard Mr. Lalan Kr. Singh, learned counsel for the petitioners and Mr. Ram Prakash Singh, learned A.P.P. for the State.

So far as defect no. 9 (iii) is concerned learned counsel for the petitioners undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned the same are ignored.

Mr. Lalan Kr. Singh, learned counsel for the petitioners seek permission to withdraw this application to which Mr. Ram Prakash Singh, learned A.P.P. does not have any objection.

Permission is accorded.

This application is dismissed as withdrawn.

(R. Mukhopadhyay, J.)